

7. Thebaine
8. Papaveratum
9. Opium powder and Cake
10. Cryptopine

(4) Central Research Institute, Kasauli.

Sera and Vaccines.

**Memorandum from Meal Vendors
(Southern Railway)**

2023. SHRI JAGDISH BHATTACHARYYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any memorandum from the Meal Vendors of Southern Railway;

(b) if so, contents thereof; and

(c) steps taken by Government to redress their grievances?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) It is presumed that the reference here is in respect of the Commission Vendors engaged by the Departmental Catering Units on Southern Railway. Representations were received from them.

(b) The main contents of the representation are: (i) absorption of commission bearers/vendors as regular Railway employees, (ii) pending such absorption as regular employees, appointment as casual labourers, (iii) payment of travelling allowance, (iv) supply of free uniforms and (v) increase of rates of commission of Southern Railway and fixation of rates of commission uniformly on all Railways.

(c) The rates of commission payable to Southern Railway commission vendors have been enhanced recently.

The rest of the demands have been considered but it has not been possible to accept them.

Proposal to set up Mini-Fertilizer Plants

2024. SHRI B. S. BHAURA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether fertilizer plants are facing constant shut down due to the diversion of power to the Industrial Units; and

(b) in such a situation, whether Government have a proposal to set up Mini-Fertilizer plants in the country, if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) Fertilizer industry has been facing problems on account of inadequate and irregular power supply at some places, though the industry as a whole has been accorded the highest priority among industrial users.

(b) No such proposal is under consideration of the Government.

Cases of Employees not involved in Sabotages in Nagpur Division

2025. SHRI DHAMANKAR:
SHRI VASANT SATHE:

Will the Minister of RAILWAYS be pleased to state:

(a) what is the number of employees in Nagpur Division who have suffered break-in-service, number of those who were absent for one day only and number of those who were involved in sabotage cases;

(b) whether in the case of a good number of employees who were not involved in sabotage cases break-in-service has not been condoned so far;

(c) if so, the reasons therefor; and

(d) the action taken or proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) A statement is attached for Nagpur Division only of Central and South Eastern Railways.

(b) to (d). It is true that break in service in the case of some employees who were not involved in sabotage has not been condoned so far. This is because break in service is an automatic consequence of participation in an illegal strike and its condonation depends on the merits of the individual representation made by each employee affected. It is examined and on the basis of extenuating circumstances, the Competent Authority grants such condonation on behalf of the President. Appeals of employees, as and when received are considered by the Competent Authority on case-to-case basis with promptitude. This is a continuing process.

Statement
NAGPUR DIVISION

	Central Railway	South Eastern Railway.
(i) No. of employees who had break in service.	172	2,187
(ii) No. of employees absented for one day.	66	491
(iii) No. of employees involved in sabotage.	Nil	Nil

Statement

KEROSENE ALLOCATION/DESPATCHES MADE TO ORISSA STATE FROM JANUARY '74 TO NOVEMBER '74

(Figures in MTs.)

M O N T H	Allocation	Ad hoc Releases	Total Allocation	Despatches
January 1974	4,379 (15% CUT)		4,379	6,188
February 1974	4,570 (20% CUT)		4,570	7,063
March 1974	4,752 (15% CUT)		4,752	5,069

Allocation of Kerosene Oil to Orissa

2026. SHRI CHINTAMANI PANT. GRAHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the allocations of kerosene oil made to Orissa State from January to November, 1974, month-wise;

(b) whether this supply has been made to the State in accordance with the allotted quota; and

(c) whether any request has been received from the State Government for increase in this quota?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). A statement indicating the allocation and despatches made to Orissa from January to November, 1974 is attached.

(c) Due to the limited availability of foreign exchange and the steep increase in the prices of petroleum products, the requests received from the State Government for increase in the kerosene oil quotas could not be met in full. However ad hoc releases were made to the State depending on the supply situation and the availability of kerosene oil.